

Civil Appeal No.8134 of 2003

(With appln.(s) for permission to file additional documents and
prayer for interim relief)

Civil Appeal No.8135 of 2003

(With appln.(s) for permission to file additional documents and
prayer for interim relief)

Writ Petition (C) No.551 of 1997

(With appln.(s) for interim relief, stay and exemption from filing
O.T.)

I.A. No.1641 in I.A. No.548 in W.P.(C) No.202/1995:

Date: 29/09/2006 These matters were called on for hearing today.

...2/-

- 2 -

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE S.H. KAPADIA

Mr. Harish N. Salve, Sr. Adv. (A.C.)

Mr. U.U. Lalit, Sr. Adv. (A.C.) (N/P)

Mr. Sidhartha Choudhary, Adv. (A.C.)

For Applicant(s)

In I.A. 1640:

Mr. M.L. Lahoty, Adv.

Mr. Paban K. Sharma, Adv.

Ms. Poonam Lahoty, Adv.

Mr. Himanshu Shekhar, Adv.

In I.As. 1505-1506: Mr. Manish Malhotra, Adv.

Mr. Tarun Johri, Adv.

In I.As.1517-1518: Ms. Shilpa Chohan,Adv.
Ms. Lalitha Kaushik,Adv.

In I.A. 1535: Mr. Vinoo Bhagat,Adv. (N/P)

In I.As.1584-1586: Mr. Sanjay V. Kharde,Adv.
Mr. Chandan Ramamurthi,Adv.

In I.As.1595-1596: Mr. Ranjit Kumar,Sr.Adv.
Mr. Sunil Kumar Jain,Adv.
Mr. S. Borthakur,Adv.

In I.A. 1597: Mr. B. Parthasarthy,Adv.

In I.As.1598-1600: Mr. Ajay Bhalla,Adv.
Mr. Abhinav Jain,Adv.
Ms. Abha R. Sharma,Adv.

In Civil Appeals: Ms. Promila,Adv.
Mr. J.S. Attri,AAG.,HP.
Ms. Shivani Thakur,Adv.

In WP 551/97: Mr. Vishal Gupta,Adv.
Mr. Sumeet Sharma,Adv.
Mr. Prashant Bhushan,Adv.

In I.A.1641: Mr. B.S. Banthia,Adv.

For Respondent(s) Mr. A.D.N. Rao,Adv.
Mr. P.K. Manohar,Adv.
Mr. Ajay Siwach,AAG.
Mr. T.V. George,Adv.
Mr. Sanjay R. Hegde,Adv.
Mr. Aruneshwar Gupta,AAG.
Mr. Naveen Kumar Singh,Adv.

Mr. Shashwat Gupta,Adv.

Mr. A.P. Mayee, Adv.

Mr. V.N. Raghupathy, Adv.

Mr. J.K. Das, Adv.

Mr. Avijeet Bhujabal, Adv.

Ms. Rachna Srivastava, Adv.

Mr. Sanjay Jain, Adv.

Mr. Pramod Dayal, Adv.

Ms. Meenakshi Arora, Adv. (N/P)

Mr. P. Parmeswaran, Adv.

Mr. Pradeep Mishra, Adv.

Ms. Nandini Gore, Adv.

Mr. Jayant Mohan, Adv.

Ms. Manik Karanjawala, Adv.

For Ranchi Association:

Mr. Bhavanishankar V. Gadnis, Adv.

Ms. B. Sunita Rao, Adv.

Mr. K.N. Madhusoodhanan, Adv.

Mr. R. Sathish, Adv.

Ms. A. Subhashini, Adv.

Mr. Gopal Singh, Adv.

Mr. Rituraj Biswas, Adv.

Mr. Nishakant Pandey, Adv.

Mr. Kuldip Singh, Adv.

Mr. R.K. Pandey, Adv.

Mr. Sanjay Katyal, Adv.

Mr. Arun Kumar Sinha, Adv.

Mr. S.W.A. Qadri,Adv.

Mr. Rajeev Dubey,Adv.

Mr. Kamlendra Mishra,Adv.

Mr. Manoj Saxena,Adv.

Mr. Rajnish Kumar Singh,Adv.

Mr. Rahul Shukla,Adv.

UPON hearing counsel the Court made the following

O R D E R

I.A. No.1640 in Writ Petition (C) No.202 of 1995:

The interlocutory application is adjourned.

In the meanwhile, additional documents may be filed within four weeks.

...4/-

- 4 -

I.A. Nos.1505-1506 in W.P. (C) No.202 of 1995:

In view of the orders already passed in respect of T.W.Ps.,

no further orders are necessary to be passed on these applications separately. They are disposed of accordingly.

I.A. Nos.1517-1518 in I.A. No.703 in Writ Petition (C) No.202 of 1995:

The learned counsel for the appellant seeks two weeks' time

to look into the report of the Central Empowered Committee dated 27th September, 2006, and, if necessary, file its response.

I.A. No.1535 in I.A. No.548 and I.A. Nos.1616-1617 in Writ Petition (C) No.202 of 1995:

The Report received from the Chief Wildlife Warden, Rajasthan, be placed on record and copy supplied to learned counsel for the applicant-Samiti within two weeks.

The matter is adjourned.

I.A. Nos.1584-1586 in Writ Petition (C) No.202/1995:

A prayer for withdrawal made in the affidavit dated 28th August, 2006 by Sunil Bhagchand Navgire is declined. He is, however, discharged from the obligation to appear in the case. Instead, learned Amicus Curiae will assist the Court to find out whether any unlicensed saw mills are still operating in the area or not. Mr. A.D.N. Rao, learned counsel appearing for the Ministry of Environment and Forests also prays for adjournment to look into it and file response on the issue of unlicensed saw mills working or not within two weeks.

...5/-

I.A. Nos.1595-1596 in W.P. (C) No.202 of 1995:

The respondents and the Ministry of Environment and

Forests are granted three weeks' time to file reply to the applications.

I.A. No.1597 in Writ Petition (C) No.202 of 1995:

The interlocutory application is adjourned.

I.A. Nos.1598-1600 in W.P. (C) No.202 of 1995:

The State Government is granted further three weeks' time

to file response. Rejoinder affidavit be filed within two weeks

thereafter.

Civil Appeal Nos.8133 to 8135 of 2003:

The civil appeals are adjourned.

Writ Petition (C) No.551 of 1997:

The prayer in I.A. No.6 is against Khazani Devi and Kirpal

Singh, Respondent Nos.2 and 3 in the writ petition respectively, besides

one Sudha Devi. None is present on behalf of Respondent Nos.2 and 3

in Court today. The learned counsel for the petitioner may inform the

learned counsel for Respondent Nos.2 and 3 that reply to I.A. No.6 is

required to be filed within four weeks. Notice of the application be

served on Sudha Devi. The State Government is also granted four weeks' time to file reply to the application. Copy of the application shall also be supplied to the Ministry of Environment and Forests through Mr. A.D.N. Rao, learned advocate. The Ministry of Environment and Forests should look into it whether mining is continuing in forest area, as alleged in the application, without any permission under the Forest Conservation Act.

...6/-

- 6 -

I.A. No.1641 in I.A. No.548 in W.P.(C) No.202/1995:

Taken on Board.

The Central Empowered Committee may look into it and file

its report.

[T.I. Rajput]

[V.P. Tyagi]

A.R.-cum-P.S.

Assistant Registrar